ITEM NO.1501 (for Judgment) Virtual Court 2

SECTION III

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 1170/2019

(Arising out of impugned final judgment and order dated 26-07-2018 in RFA No. 1201/2012 passed by the High Court Of Gujarat At Ahmedabad)

SUSHILABEN INDRAVADAN GANDHI & ANR. Petitioner(s)

VERSUS

THE NEW INDIA ASSURANCE COMPANY LIMITED & ORS. Respondent(s)

([HEARD BY : HON. ROHINTON FALI NARIMAN AND HON. S. RAVINDRA BHAT, JJ.])

Date : 15-04-2020 This petition was called on for pronouncement of judgment today.

For Petitioner(s) Mr. O. P. Bhadani, AOR

For Respondent(s) Mr. Varinder Kumar Sharma, AOR

Mr. Deepak Anand, AOR

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The Court convened through video conferencing.

Hon'ble Mr. Justice R. F. Nariman pronounced the reportable judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice S. Ravindra Bhat.

Leave granted.

The appeal is allowed in terms of the signed reportable judgment.

Pending applications, if any, stand disposed of.

(R. NATARAJAN) (NISHA TRIPATHI) ASTT. REGISTRAR-cum-PS BRANCH OFFICER (Signed reportable judgment is placed on the file)